

DIVISION BENCH

ITEM NO.112

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

IA NO.15/2024 IN CP (IB) No.114/ALD/2022

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 14th February, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	BANK OF BARODA V/S GURPAL SINGH
UNDER SECTION	95 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Ms. Salonee Keshwani with : *For the Bank of Baroda*
Sh. Ashish Verma, Adv. : *(Applicant in IA No.15/2024)*
Ms. Varsha Banerjee, with : *For the Personal Guarantor*
Sh. Zain Abbas, Adv.

ORDER

Ld. Counsels representing the parties are present through VC.

1. It is jointly stated by the Ld. Counsels representing the parties that in another matter vide CP (IB) No.68/ALD/2022 cited as Union Bank of India v/s Gurpal Singh (Guarantor of M/s Uniworld Sugar Pvt. Ltd.), the RP has already been appointed and who has also stated to have filed its report.
2. In view of the aforesaid position, the Ld. Counsels representing both the parties state that this matter has become infructuous as the Personal Guarantor is already proceeded in the aforesaid matter.
3. In view of the above, the present matter stands disposed off as having become infructuous.
4. IA No.15/2024 was filed for replacement of the proposed RP.
5. In view of the aforesaid order, this IA No.15/2024 also becomes infructuous.
6. Ordered accordingly.

-Sd-

**(Ashish Verma)
Member (Technical)**

14th February, 2024

*Kavya Prakash Srivastava
(Stenographer)*

-Sd-

**(Praveen Gupta)
Member (Judicial)**